

**COURT-I**

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

**APPEAL No. 25 of 2016 &  
IA No. 71 of 2016**

**Dated: 10<sup>th</sup> February, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Jaiprakash Power Ventures Ltd.**

**..... Appellant (s)**

**Versus**

**Madhya Pradesh Electricity Regulatory Commission & Ors.**

**.....Respondent (s)**

Counsel for the Appellant(s) : Mr. S. Venkatesh  
Mr. Anuj P. Agarwala

Counsel for the Respondent(s) : Mr. G. Umapathy  
Ms. Mekhala for R-2

Mr. C.K. Rai  
Mr. Paramhans for R-1

**ORDER**

Admit. Issue notice. Mr. C.K. Rai takes notice on behalf of Respondent No. 1 and Mr. G. Umapathy takes notice on behalf of Respondent No.2 and they seek six weeks time to file reply. Notice be issued to the other respondents returnable on 18.04.2016. Dasti in addition is permitted.

List the matter on **18.04.2016**. In the meantime, learned counsel for the respondents may file reply on or before 23.03.2016 after serving copy on the

other side. Thereafter, rejoinder may be filed on or before 07.04.2016 after serving copy on the other side.

**(I.J. Kapoor)**  
**Technical Member**

ts/mk

**(Justice Ranjana P. Desai)**  
**Chairperson**